

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4442

ANSWERED ON:20.08.2010

ENCROACHMENTS/ILLEGAL CONSTRUCTION ON GOVERNMENT/DDA LAND

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**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the details of Government / Gram Sabha / DDA land under encroachment/illegal construction in Delhi alongwith the value thereof, zone-wise;
- (b) the total land alongwith value thereof got released from the encroachment / illegal construction in different parts of Delhi, particularly from the clutches of builders and land mafia during the last one year and till date, zone-wise;
- (c) whether there is also encroachment and illegal construction on DDA reserved forest land in Delhi particularly in Chanakyapuri;
- (d) if so, the measures taken by the Government to release the said land from encroachment / illegal construction alongwith the action taken against the officials found guilty; and
- (e) the stringent measures taken by the Government to make Delhi free from encroachments and illegal constructions?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a): Delhi Development Authority (DDA) has informed that about 1834 acres of Government/ Gram Sabha/DDA land is under encroachment/ illegal construction in Delhi, mostly in shape of JJ clusters / unauthorised colonies. The position reported by various other agencies is as follows :-

The Revenue Department of Government of NCT of Delhi (GNCTD) has reported that Government/Gram Sabha land under encroachment is about 23.10 Bigha in the East District, 75.11 Bigha in West District, 67.06 Bigha in North District, 1347.7 Bigha in South District and 300 Bigha in North East District.

The Public Works Department of GNCTD has reported encroachment of about 27,547 sqm. of land. Most of this encroachment is in the shape of religious structures.

Directorate of Health Services, GNCTD has reported encroachment of land on the plot for opening of 200 bedded hospital in the West District.

New Delhi Municipal Committee (NDMC) has reported encroachment of land by 5 Jhuggi Jhompri clusters consisting of about 800 Jhuggies over an area of about 13,100 sq. m.

The Education Department of GNCTD has reported encroachment of land measuring 622 sqm. and 1.5 acre, meant for school buildings in Nangloi and Timarpur.

Delhi Cantonment has reported encroachment of 5.315 acre of land under its management, in the shape of extension to properties and slum areas.

The Land & Development Office has reported encroachment of approx. 23 acres of land under its control.

The market value of the land is dependent mainly on the land-use, location, permissible Floor Area Ratio and other factors, and, therefore, has not been assessed/determined.

(b): DDA has reported that it has got released more than 133 acres of land under encroachment during the last one year, in the West, South West, North and Rohini zones. GNCTD has informed that it has demolished 1157 structures and nearly 261 acres of land has been made free of unauthorized colonization in the recent past.

(c): DDA has informed that it does not maintain any reserve forest land in Delhi.

(d)&(e): Government of NCT of Delhi (GNCTD) has informed that it has issued advisories to public in leading newspapers in Hindi, English, Punjabi and Urdu that public should not invest in illegal properties. GNCTD has also asked police to lodge FIR against persons concerned and a case FIR has been registered by the Police. GNCTD has also stopped registration of sale deed in such

unauthorized colonies, which are under the process of regularization.

The Municipal Corporation of Delhi (MCD) has informed that its zonal offices take action under the provisions of the DMC Act, 1957 as and when any unauthorized construction comes to notice in their jurisdiction. The Nodal Steering Committee constituted by the Hon'ble High Court of Delhi in the matter of "Kalyan Sanstha vs. UOI & Ors" is monitoring the progress of the respective zonal offices at regular intervals in this regard. Instructions have been issued to Deputy Commissioners of respective zones to put measures in place to keep a strict vigil and action on unauthorized construction. The status / action taken in this regard is monitored by them on weekly basis.

The Delhi Development Authority (DDA) has informed that demolition of illegal construction in Development Areas is an ongoing process. As and when the illegal construction other than what is protected under "The National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2009" comes to the notice of DDA, action is taken to remove/stop it as per law. During the past two years, illegal construction was demolished by DDA in 288 properties in Delhi.

Disciplinary and legal action is taken against officials by agencies concerned.